



\$~1 and 2

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 727/2017**

PR. COMMISSIONER OF INCOME TAX (CENTRAL)-3, NEW
DELHI Appellant

Through: Mr.Abhishek Malhotra, Sr.Standing
Counsel with Mr.Pratyaksh Gupta and
Ms.Nupur Sharma, Advocates.

versus

JAKHOTIA PLASTICS PVT. LTD. Respondents

Through: Dr.Rakesh Gupta with Ms.Monika
Ghai, Mr.Rohit K.Gupta and Ms.Tani
Malik, Advocates.

+ **ITA 728/2017**

PR. COMMISSIONER OF INCOME TAX (CENTRAL)-3, NEW
DELHI Appellant

Through: Mr.Abhishek Malhotra, Sr.Standing
Counsel with Mr.Pratyaksh Gupta and
Ms.Nupur Sharma, Advocates.

versus

JAKHOTIA PLASTICS PVT. LTD. Respondents

Through: Dr.Rakesh Gupta with Ms.Monika
Ghai, Mr.Rohit K.Gupta and Ms.Tani
Malik, Advocates.

CORAM:

JUSTICE S.MURALIDHAR

JUSTICE RAJIV SHAKDHER

JUSTICE A.K.CHAWLA



ORDER
07.02.2020

%

The tax effect being below the stipulated monetary limit, the appeals are treated as not pressed in terms of the CBDT Circular No. 17 of 2019 dated 8th August, 2019 and are disposed of as such.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S. MURALIDHAR, J.

A handwritten signature in black ink, appearing to be 'Rajiv Shakdher'.

RAJIV SHAKDHER, J.

A handwritten signature in black ink, appearing to be 'A.K. Chawla'.

A.K. CHAWLA, J.

FEBRUARY 07, 2020

tr